

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT JAMMU  
(THROUGH VIDEO CONFERENCING)**

**CJ Court**

Case: WP(C) PIL No. 12 of 2022

Sheikh Shakeel Ahmed.

.....Appellant(s)/Petitioner(s)

Through :- Sh. A. V. Gupta, Sr. Advocate.  
M/s H. A. Siddiqui, Sheikh Shakeel  
Ahmed, Supriya Chouhan, Mohd.  
Zulkarnain, Advocates.

v/s

Union Territory of Jammu and Kashmir and  
others.

.....Respondent(s)

Through :- Sh. Raman Sharma, AAG.  
Sh. K. D. S. Kotwal, Dy. AG.  
Sh. Adarsh Sharma, Advocate.

**CORAM:  
HON'BLE THE CHIEF JUSTICE  
HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE**

**ORDER**

This PIL is in connection with the stampede at Mata Vishno Devi Shrine, Katra, on the intervening night of 31<sup>st</sup> December, 2021 and 1<sup>st</sup> January, 2022.

Mr. Raman Sharma, learned Additional Advocate General, Mr. KDS Kotwal, Dy.AG, and Mr. Adarsh Sharma, Advocate, prays that they may be allowed some time to seek instructions in the matter.

In view of the above, as prayed for, a month's time is granted to them for seeking instructions and, if necessary, to file comprehensive reply.

List on 28<sup>th</sup> October 2022.

**(SINDHU SHARMA) (PANKAJ MITHAL)  
JUDGE CHIEF JUSTICE**

JAMMU  
22.09.2022  
SUNITA.